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O.A.NO.755 OF 2006

ORDER DATED 07.11.06

Heard Mr.P.K.Mohapatra,Ld.Counsel for the Applicants and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. M.A.707/06 has been filed by the Counsel for the Applicants for prosecuting this case jointly which is hereby allowed.

ppf
MEMBER(ADMN.)

ORDER NO.2

The Applicants are JEs appeared in selection test for SE(P.Way) and approached this Tribunal in O.A.No.653/06 challenging the matter of selection. But they were asked to first exhaust the departmental remedies vide order dated 20.09.06 (Annexure-A/5). The appeal has been received by the Respondents on 24.9.06. In the meanwhile, the Applicants state that three persons have been promoted to the posts, in question, but the Applicant's case has not been finalized despite the directions of this Tribunal followed by the representation before the Res.No.2(Chief Personnel Officer)dated 24.09.06.

2. In view of the above, this O.A. is disposed of at the admission stage with a direction to Res.No.2 to take a final view on the aforesaid representation of the Applicants if the same is pending with him. Promotions of the Res.Nos.5 to 7 shall be subject to the result of the decision of the C.P.O.

3. Copies of this order along with O.A. be sent to the Respondents, and free copies of this order be given to the Counsel for both the parties.

prf
MEMBER(ADMN.)

Order dt. 01/03/07

Mr. P.K. Motaparson, I.D.
Counsel for the applicant
is present. Mr. S.K. Saha,
I.D. Counsel for the Rigs. Seeks
one month time to implement
the order.

Having heard both the
parties, the prayer is allowed.
Thus the OA is disposed of.
I.D.
Member (A) *prf* *lhd*
Vice-Chairman.

Copy of Order with
copy of OA may be
sent to all respondents
by post and copy of
order may be given
to both counsels.

5.11.06
22.11.06

W 22/11/06
S.O (T)

M.A 755/2007
for consideration
copy served.

For orders
on memo

Bench

28/11/06